

SUPREME COURT OF INDIA

Re: Reconsideration of the proposal of transfer of Mrs. Justice V.K. Tahilramani, Chief Justice, Madras High Court.

This Collegium, vide Minutes dated 28th August, 2019 recommended transfer of Mrs. Justice V.K. Tahilramani, Chief Justice, Madras High Court, in the interest of better administration of justice, to Meghalaya High Court.

Upon being requested to send her response in terms of the Memorandum of Procedure, Mrs. Justice V.K. Tahilramani vide representation dated 2nd September, 2019, for reasons stated therein, has requested to reconsider her proposal for transfer to Meghalaya High Court.

The Collegium has carefully gone through the aforesaid representation and taken into consideration all relevant factors. On reconsideration, the Collegium is of the considered view that it is not possible to accede to her request. The Collegium, accordingly, reiterates its recommendation dated 28th August, 2019 for transfer of Mrs. Justice V.K. Tahilramani to Meghalaya High Court.

(Ranjan Gogoi), C.J.I.

(S.A. Bobde), J.

(N.V. Ramana), J.

(Arun Mishra), J.

(R.F. Nariman), J.

New Delhi,
September 03, 2019.